



RRD/RD-III/VB/525/4616/2022

January 08, 2026

**Order for Remittance of attached amount**

Attachment Proceeding Nos. 9582 and 9583 of 2023

Recovery Certificate No. 4616 of 2022

To,

**The Principal Officer / Chairman & Managing Director / CEO  
All Banks and Mutual Funds in India**

1. This is in continuation of Remittance Order dated 08.03.2023 issued by the Recovery Officer, SEBI. It may be recalled that the Recovery Officer vide the subject attachment proceedings in Recovery Certificate No. 4616 of 2022 had directed attachment of Bank accounts, Demat Accounts and Mutual Fund folios of **M/s Highland Industries Limited [PAN: AABCH4352G]** against the total due of Rs.7,61,000/- (Rupees Seven Lakh Sixty-One Thousand only) with further interest, all costs, charges and expenses, etc.
2. Whereas, Notice of Demand dated 06.04.2022 has been sent to Defaulter and Notice of Attachment of Bank Accounts, Demat Accounts and Mutual Fund folios dated 08.12.2025 has been issued to you.
3. Whereas the current liabilities/dues from the Defaulter as on date is an amount of **Rs.9,86,000/- (Rupees Nine Lakh and Eighty-Six Thousand only)**.
4. Accordingly, you are hereby directed to remit the amount to the extent of dues mentioned **in para 3** above lying in the account of the Defaulter with your Bank/ redeem the units in the folios held by the Defaulter with your Mutual Fund to the extent of dues mentioned **in para 3** above, forthwith to SEBI by way of direct credit through EFT/NEFT/RTGS to A/c No. **SEBIRDPEN4616 of ICICI Bank, IFSC Code: ICIC0000106** immediately and intimate the remittance details by email to [akashb@sebi.gov.in](mailto:akashb@sebi.gov.in) / [recoveryho1@sebi.gov.in](mailto:recoveryho1@sebi.gov.in) in the format as given in table below:

Case Name and Recovery Certificate Number :	
Name of Payee :	
Date of Payment:	
Amount Paid :	
Transaction No. :	
Bank Details from which payment is made :	

*Note: In the absence of confirmation of e-payment as per the above format, the credits made will not be accounted towards the dues.*

**Contd...2**



5. If the defaulter is not having any type of account/folios with you, the same need not be informed to SEBI.
6. This direction is issued in exercise of powers conferred under section 28A of the SEBI Act, 1992 as amended by the Securities Laws (Amendment) Act, 2014 r/w section 220 to 227, 228A, 229, 232, the Second and Third Schedules to the Income-tax Act 1961 (43 of 1961) and the Income-tax (Certificate Proceedings) Rules, 1962 of the Income-tax Rules.

Given under my hand and seal at Mumbai on this 08<sup>th</sup> day of January, 2026.

**RECOVERY OFFICER**

**Copy to:**

**M/s Highland Industries Limited**  
**(PAN: AABCH4352G)**  
**Address: J 103, Sumer Nagar, Building No. 2,**  
**S.V.Road, Kora Kendra, Borivali (West), Mumbai - 400092.**